

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.247/MP/2026

Subject : Present petition is filed seeking the Commission's permission to continue interchange of infirm power including drawl of Start- Up Power from the grid as per CERC Deviation Settlement Mechanism (DSM) Regulation 2024 read with Regulation 19 of Indian Electricity Grid Code (IEGC) beyond 30.6.2026 till the COD of RAPP-8 or 30.6.2027, whichever is earlier & anticipated delay in commissioning of Unit #8 of the 2x700 MWe Rajasthan Atomic Power Project-7&8 (RAPP-8), Nuclear Power Corporation of India Limited (NPCIL), Mumbai.

Petitioner : Nuclear Power Corporation of India Limited (NPCIL)

Respondent : Northern Regional Load Despatch Centre (NRLDC)

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naman Saraswat, Advocate, NPCIL
Ms. Jyoti Thakur, NPCIL
Shri Rahul Bisht, NPCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking permission to continue interchange of infirm power, including drawal of Start-up Power from the grid as per the Deviation Settlement Mechanism Regulations 2024, read with Regulation 19 of Indian Electricity Grid Code 2023, beyond 30.6.2026 till the COD of Unit-8 of Rajasthan Atomic Power Project (RAPP-8) or 30.6.2027, whichever is earlier. The learned counsel, while pointing out that the reasons for the delay in commissioning of the RAPP-8 have been stated in the Petition, submitted that RAPP-8 is a first-of-a-kind indigenous 700 MWe PHWR and there is a stringent requirement of Quality Assurance for the design, selection, qualification, operation and maintenance of the critical equipment(s). However, the qualified vendors for such critical equipment(s) are limited in India, and this has also contributed to delays in the project execution. The learned counsel also submitted that the Respondent/NRLDC has not filed any reply despite notice, and the matter may be reserved for order.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

